

**Delhi Milk Scheme**

759. {  
 Shri Solanki:  
 Shri Buta Singh:  
 Shri Gulshan:  
 Dr. Ranen Sen:  
 Shri Dinen Bhattacharya:  
 Dr. Saradish Roy:  
 Shri Kapur Singh:

Will the Minister of **Food and Agriculture** be pleased to state:

(a) whether it is a fact that during October, 1964, no buffalo or cow milk was supplied to the card-holders by the Delhi Milk Scheme;

(b) if so, the reasons therefor; and

(c) what action has been taken by Government to re-organise the Delhi Milk Scheme to discharge its obligations to the consumers in Delhi?

**The Deputy Minister in the Ministry of Food and Agriculture (Shri Shah Nawaz Khan):** (a) Delhi Milk Scheme was unable to meet its commitments for the supply of buffalo milk for some time during October, 1964.

Cow milk was supplied to the card-holders throughout the month of October, except on 7th, 23rd and 27th October, 1964. On 24th, 26th, 28th and 31st October, 1964 a partial supply of cow milk was made.

(b) There has been a sharp fall in the quantity of buffalo and cow milk procured by the Delhi Milk Scheme for the following reasons:

(i) For a time there was some agitation among milk contractors because of procurement of milk by this scheme through co-operative societies at the Milk Collection and Chilling Centre at Kithore, Uttar Pradesh.

(ii) The greatly increased price in the Delhi Market of products like cream and ghee which encourage the suppliers to divert milk for the manufacture of cream and ghee.

(iii) Competition by private purchasers particularly in regard to price and quality of milk purchased from the suppliers.

(iv) Increased demand due to 'Shradhas' and festivals, etc.

(v) Effect of heavy rain and floods on fodder crop, which affected the production of milk.

(c) The various problems facing the Delhi Milk Scheme have been examined in detail by a team of experts headed by Shri Kurien, General Manager of Kaira District Milk Producers Cooperative, Anand. The report has been considered by the Ministry of Food and Agriculture and a large part of the recommendations have been accepted. The implementation of the recommendations is in hand. It is expected that the measures that are being taken will lead, in course of time, to the removal of difficulties facing the Delhi Milk Scheme.

**Amendment of the Constitution**

**760. Shri Yashpal Singh:** Will the Minister of Law be pleased to state:

(a) whether Government's attention has been drawn to the judgment of the Supreme Court on the validity of the Constitution (17th Amendment) Act, 1964 wherein it has been suggested that amendment of Part III of the Constitution should be brought about with the consent of the States; and

(b) if so, whether Government intend to bring forward legislation to give effect to this?

**The Deputy Minister in the Ministry of Law (Shri Jaganatha Rao):**

(a) A suggestion has been made in the judgment of the Supreme Court delivered on 30th October, 1964, that any amendment of fundamental rights should be brought within the scope of the proviso to article 368 of the Constitution.